

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/1542/2024 IN C.P. (IB)/973(MB)2021

IN THE MATTER OF

Sougat Samiran Ghosh

VS

Debtone Corporate Advisory Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Yahya Batatawala (PH)

For the Respondent:

ORDER

I.A. 1542/2024

After arguing on merits, the Ld. Counsel for the Applicant very fairly submits that both the Respondents are absconding and prays for time to move an appropriate application for substituted service. In view of the request made, adjourned to **02.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)